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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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The following Act of the Gujarat Legislature, having been assented to by the President on the 17th September 1960, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. IX OF 1960

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 23rd September 1960.)

An Act to extend the Saurashtra Felling of Trees (Infliction of Punishment) Act, 1951 to the rest of the State of Gujarat and further to amend that Act.

It is hereby enacted in the Eleventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Saurashtra Felling of Trees (Infliction of Punishment) (Extension and Amendment) Act, 1960.

Short title and commencement.

(2) It shall come into force at once.

Extension of Saurashtra Act No. XVII of 1951 to the rest of the State of Gujarat.

2. The Saurashtra Felling of Trees (Infliction of Punishment) Act, 1951 (hereinafter referred to as "the principal Act") is hereby extended to and by such extension shall be in force in that part of the State of Gujarat to which immediately before the commencement of this Act, it did not extend.

Amendment of Saurashtra Act No. XVII of 1951.

3. In the principal Act —

(a) in section 1, for sub-section (2), the following shall be substituted, namely :—

"(2) It extends to the whole of the State of Gujarat.";

(b) in section 2 —

(i) for clause (e), the following clause shall be substituted, namely :—

"(e) "Code" means --

(i) in relation to the Bombay area and the Saurashtra area of the State of Gujarat, the Bombay Land Revenue Code, 1879; and

(ii) in relation to the Kutch area of the State of Gujarat, the Bombay Land Revenue Code, 1879 as applied to that area ;";

(ii) in clause (f), for the words and figures "the Bombay Land Revenue Code, 1879" the words "the Code" shall be substituted;

(c) in section 3, in sub-section (1) —

(i) for the words and figures "the Bombay Land Revenue Code, 1879" the words "the Code" shall be substituted;

(ii) for the words and figures "any Gram Panchayat constituted under the Saurashtra Gram Panchayat Ordinance, 1949" the words and figures "any Village Panchayat constituted or deemed to be a Village Panchayat under the Bombay Village Panchayats Act, 1958" shall be substituted;

(d) in section 4A, for the words and figures "the Bombay Land Revenue Code, 1879 as adapted and applied in Saurashtra" the words "the Code" shall be substituted;

(e) in section 10, to sub-section (2), the following proviso shall be inserted, namely :—

"Provided that no such order which adversely affects any person shall be passed under this section unless such person has been given reasonable opportunity of being heard."

Repeal of Gujarat Ordinance No. IX of 1960,

4. The Saurashtra Felling of Trees (Infliction of Punishment) (Extension and Amendment) Ordinance, 1960 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904, shall apply to such repeal as if that Ordinance were an enactment.

Guj. Ord. No. IX of 1960. Bom. I of 1904.